

HOUSING FINANCE LIMITED

or, Padam Business Park, Awas Vikas, Agra-282007

EMERGENCY POSSESSION NOTICE

Notice of the HINDUJA HOUSING FINANCE LIMITED under Securitization and of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred by Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the borrower calling upon the borrower (hereinafter the borrower and guarantors are to pay the amount within 60 days from the date of receipt of said notice.

Notice is hereby given to the borrowers and the public in general that the undersigned below in exercise of powers conferred on him under sub-section 4 of section 13 of the Act, 2002 on this the dates mentioned against each account.

Notice is hereby cautioned not to deal with the property and any dealings with the HOUSING FINANCE LIMITED for an amount and future interest at the contractual expenses, costs, charges, etc. thereon.

Sub-section (8) of section 13 of the Act, in respect of time available, to redeem the

Notice Date Possession	Amount Outstanding	Details of Immovable Property
10-2020 10-2021 mbolic	₹ 26,13,561/- as on 22-10-2020 plus interest thereon	Plot No 13 Khasra No 284AA, 285BA, 286 BA, 277AA, Mauja Artoni Tahsyil & Distt. Agra UTTAR PRADESH admeasuring 167.22 sq. Meter., Bounded as : North By- Rest Part of Digar Land, South BY-Road 24Ft, East By-Plot Seller, West by-Plot No 14
10-2020 10-2021 mbolic	₹ 27,27,887/- as on 22-10-2020 plus interest thereon	Flat No. M/C/1203 Type 4BHK, 12th Floor, Measuring 171.87 Sq Meter, situated at Mauja Govindpur Madhavi-B Block Apartments. Under RADHA VALLEY GROUP Housing, Near Bajna Pull & NH-2 Mathura (U P). Situated on Khasra no 32' UTTAR PRADESH Admeasuring 171.87 sq. Meter., Bounded as : North - Open to SKY/Parking 12ft, South - Flat Gate & Flat No 1202, East - Flat Gate & Flat No 1204, West - Madhavi B-Block.

Authorized Officer, HINDUJA HOUSING FINANCE LIMITED

MANAGEMENT BRANCH

-110008 Phone: 011-25758124 Email: iob1997@iob.in

Security Interest (Enforcement) Rules)**Financial Assets and Enforcement of (Enforcement) Rules, 2002**

Tagged/ charged to Indian Overseas Bank, the possession of which has been mentioned hereunder:

Type of Possession	Reserve Price Earnest Money Deposit Bid Increment amount	Date of Auction Last Date for submission of BID	Contact Person Name & No.
Symbolic	Rs. 56.20 Lakh (Reserve price is inclusive of applicable Tax as per of IT Act)	28.10.2021 27.10.2021	Mr. Amandeep Singh 9643330180
Physical	Rs. 5.62 Lakh Rs. 10,000/-	28.10.2021 27.10.2021	Mr. Amandeep Singh 9643330180
is Stand,	Lot 1: Rs. 4,32,000/- Lot 2: Rs. 20,26,000/- Lot 3: Rs. 14,80,000/- Lot 4: Rs. 34,40,000/- Lot 5: Rs. 39,67,000/- Lot 6: Rs. 5,00,000/- Lot 7: Rs. 12,41,000/- Lot 8: Rs. 6,49,000/- Lot 9: Rs. 7,82,000/- (Reserve price is inclusive of applicable Tax as per of IT Act)		
over area	Lot 1: Rs. 43,200/- Lot 2: Rs. 2,03,000/- Lot 3: Rs. 1,48,000/- Lot 4: Rs. 3,44,000/- Lot 5: Rs. 3,97,000/- Lot 6: Rs. 50,000/- Lot 7: Rs. 1,25,000/- Lot 8: Rs. 65,000/- Lot 9: Rs. 79,000/-		
sq yds,	Rs. 10,000/- each lot		
Physical	Lot No.1: Rs. 10,79,000/- Lot No.2: Rs. 11,52,000/- Lot No.3: Rs. 14,48,000/-	28.10.2021 27.10.2021	Mr. Jitender Kumar

ESAF
ESAF SMALL FINANCE BANKREGD. OFFICE: ESAF Bhavan,
Mannuthy, Thrissur- 680 651, Kerala.**GOLD AUCTION NOTICE**

Notice is hereby given for the information of all concerned that Gold ornaments pledged with ESAF Small Finance Bank and not redeemed by borrowers of branch/s listed below, inspite of repeated reminders and notices, will be auctioned as per details given below:

DATE OF AUCTION	12-10-2021	TIME	10 AM TO 4 PM
AUCTION VENUE	THROUGH E-AUCTION		
AUCTION ADDRESS	https://gold.mataxnet.org/		

To register as bidder for the e-Auction with terms and conditions and full details of e-Auction please visit the above site

BRANCHES & LOAN ACCOUNT NUMBERS

BHOPAL: 6321000073146, 63210000361114, 63210000375708, 63210000377554,
63210000512361, 63210000536996

Customers who are interested to release the ornaments by paying total due amount, may do so on or before (2 Days before date of auction) at the respective branches.

Bidders who wish to participate in auction shall produce their KYC documents. GST No. is mandatory for registered firm/company. Bidders shall deposit a sum of Rs.50,000 as EMD before participating in auction.

Thrissur
Date: 06-10-2021Sd/-
Authorized Signatory**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SOHRAB TEXTILE MILLS LIMITED****RELEVANT PARTICULARS**

	Name of corporate debtor	SOHRAB TEXTILE MILLS LIMITED
1.	Date of incorporation of corporate debtor	13.10.1986
2.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115PB1986PLC007058
4.	Address of the registered office and principal office (if any) of corporate debtor	Nabha Road, Malerkotla, Distt. Sangrur, Malerkotla, Punjab
5.	Insolvency commencement date in respect of corporate debtor	06.10.2021
6.	Estimated date of closure of insolvency resolution process	04.04.2022
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Malik IBBI/IPA-001/IP-P-01913/2019-2020/12957
8.	Address and e-mail of the interim resolution professional, as registered with the Board	House No. 59, Sector 69, Mohali - 160062, Sahibzada Ajit Singh Nagar, Punjab, 160062 Email Id: malikandmalikadvocates@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	#304, 3rd Floor, Plot No. D-190, Phase 8B, Sec. 74, SAS Nagar, Mohali, Punjab, 160071 E-Mail- irpsohrab@gmail.com Mob. 9815199011
10.	Last date for submission of claims	20.10.2021
11.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	No class
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SOHRAB TEXTILE MILLS LIMITED on 06.10.2021.

The creditors of SOHRAB TEXTILE MILLS LIMITED are hereby called upon to submit their claims with proof on or before 20.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 08.10.2021
Place: MohaliSd/
Ashok Malik
IBBI/IPA-001/IP-P-01913/2019-2020/12957
Interim Resolution Professional**HERO FINCORP LIMITED**

Hero FinCorp.

CIN: U74899DL1991PLC046774

Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057

Phone: 011-4948 7150, Fax: 011-4948 7197, 011-4948 7198

Email: litigation@herofincorp.com | Website: www.herofincorp.com

**POSSESSION NOTICE
[[Appendix IV] Rule 8(1)]**

Whereas the Authorized officer of Hero FinCorp Limited (HFCL), a Non-Banking Financial Company, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 12.07.2021, calling upon;

Given under my hand and the seal of the Court, this 28-9-2021
for details logon to https://highcourtchd.gov.in/?trs=district_notice&district=Ludhiana

Civil Judge (Senior Division)
Ludhiana

Civil Courts Ludhiana

In the court of Shri Harsimranjit Singh
Civil Judge (Senior Division)

Ludhiana

CNR NO. PBLD02-002838-2021

Next Date: 27-10-2021

Rachhpal Singh

Vs

General Public & Others

Petition under the

Indian Succession Act 1925

Publication Issued to : General Public to:

Whereas the above named petitioner Rachhpal Singh has filed petition for the grant of Succession Certificate regarding the assets left by the deceased Surjit Kaur Wife of Gurdev Singh who died on 5-1-2005

Notice is issued in the name of General Public that in case anybody has any objection for the grant of succession certificate, he/she can file objections to the same on or before 27-10-2021 failing which the petition shall be decided in accordance with law.

Given under my hand and the seal of the Court, this 28-9-2021

for details logon to https://highcourtchd.gov.in/?trs=district_notice&district=Ludhiana

Civil Judge (Senior Division)
Ludhiana

Given under my hand and the seal of the Court, this 28-9-2021
for details logon to https://highcourtchd.gov.in/?trs=district_notice&district=Ludhiana

Civil Judge (Senior Division)
Ludhiana

Court Notice

(U/o 5 Rule 20 CPC)

(Succession Case)

In the Court of Shilpi Gupta

Additional Civil Judge

Senior Division

Kharar

POOJA PANDEY

Vs

GENERAL PUBLIC

CNR No PBSAA0-001131-2021

Next Date : 15-11-2021

Notice to:

GENERAL PUBLIC

In above titled case, the defendant(s)/respondent(s) could not be served. It is ordered that defendant(s)/respondent(s) should appear in person or through counsel on 15-11-2021 at 10:00 a.m.

for details logon to https://highcourtchd.gov.in/?trs=district_notice&district=SA S Nagar

Shilpi Gupta

Additional Civil Judge

(Senior Division)

Kharar

Dated, this day of 28-9-2021

ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਹੀਂ ਹਿਥੇ ਪ੍ਰਬਾਹਿਤ ਸ਼੍ਰੀ 4 ਮਰਲ ਭਾਵ 44/487 ਹਿਸਾਬ ਕੁਲ ਜਮੀਨ ਮਿਣ ਜਸਜੀਤ ਸਿੰਘ ਰਿਆਤ, ਪੁੱਤਰ ਸ਼੍ਰੀ ਜਗਪਾਲ 7 ਮਰਲ ਵਿਚੋਂ ਜਿਸਦਾ ਖੇਵਟ ਨੰ 546, ਖੇਤਨੀ ਨੰ 51/1, 8/1, 9/2/1/2, 9/2/2, 10, 12/1 ਨੰ 9, ਚੰਡੀਗੜ੍ਹ ਰੋਡ, ਸਮਰਾਲਾ 52/5/2, 6/1/2, ਜਮਾਬੰਦੀ ਸਾਲ 2015

ਸਥਿਤ ਪਿੰਡ ਬੱਦਲੀ, ਹਦਬਸਤ ਨੰ 107, ਤਹਿਸੀਲ ਸਮਰਾਲਾ, ਜ਼ਿਲ੍ਹਾ ਲੁਧਿਆਣਾ, ਸਮਰਾਲਾ ਲਿਮਟ ਅਤੇ ਹੋਰਾਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ : ਪੁਰਖ : ਬੱਦਲੀ ਰੋਡ, 113, ਪੱਛਮ : ਸੁਰਜੀਤ ਕੌਰ ਹੋਰ 70'x41', ਉਤਰ : ਬਲਜੀਤ ਸਿੰਘ ਅਤੇ ਹੋਰ 51'6", ਦੱਖਣ : ਮਨਜੀਤ ਸਿੰਘ ਅਤੇ ਟਰਾਂਸਫਰ ਡੀਡ ਵਸੀਕਾ ਨੰ 2018-19/108/1/646 ਮਿਤੀ 19/11/2018 ਰਾਹੀਂ ਸਮਰਾਲਾ ਵਿਖੇ ਰਜਿਸਟਰਡ, ਸ਼੍ਰੀ ਜਸਜੀਤ ਸਿੰਘ ਰਿਆਤ ਪੁਤਰ ਸ਼੍ਰੀ ਜਗਪਾਲ ਸਿੰਘ ਰਿਆਤ

ਮਿਤੀ : 08-10-2021

ਸਥਾਨ : ਲੁਧਿਆਣਾ

The Sangrur Central Co-Operative Bank Ltd.

branch Bhawanigarh, Distt. Sangrur. Ph. 0167

POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of The Bank Ltd., branch Bhawanigarh, Distt. Sangrur, under the Security Interest Act, 2002 & in U/Sec. 13 (12) read with Rule of the Security Interest (Enforcement) Act, 2002 Demand Notice Dated 17.6.21 calling upon the borrower/mortgagor to repay the amount mentioned : 11 t & future interest w.e.f. 22.4.14 & other charges within 60 days from the date of receipt of said notice.

The borrower (s) having failed to repay the amount, notice is hereby given to the public in general that the undersigned has taken possession of the property herein below in exercise of powers conferred him U/Sec- 13 (4) of the said rule on this 25.8.2021.

The borrower in particular & the public in general is hereby cautioned that any property & any dealings with the property will be subject to the charge of the Cooperative Bank Ltd., branch Bhawanigarh, Distt. Sangrur, for a period of 25.8.21)

DESCRIPTION OF THE IMMOVABLE PROPERTY

House bearing khewat no. 368/506, khasra nos. 125/ 2/1/0-1 i.e. 0 kanals 8.5 marlas i.e. 255 sq. yards, purchased vide sale deed no. 3442 dated 20.2.06 bounded as : East : 52' North : 44' vacant plot, South : 44' Binder Singh, situated at Aji Bhawanigarh

25-8-2021

For The Sangrur Central Co-Operative Bank Ltd.

branch Bhawanigarh

The Sangrur Central Co-Operative Bank Ltd.

branch Bhawanigarh, Distt. Sangrur. Ph. 0167

POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of The Bank Ltd., branch Bhawanigarh, Distt. Sangrur, under the Security Interest Act, 2002 & in U/Sec. 13 (12) read with Rule of the Security Interest (Enforcement) Act, 2002 Demand Notice Dated 17.6.21 calling upon the borrower/mortgagor to repay the amount mentioned : 11 t & future interest w.e.f. 1.4.16 & other charges within 60 days from the date of receipt of said notice.

The borrower (s) having failed to repay the amount, notice is hereby given to the public in general that the undersigned has taken possession of the property herein below in exercise of powers conferred him U/Sec- 13 (4) of the said rule on this 25.8.2021.

The borrower in particular & the public in general is hereby cautioned that any property & any dealings with the property will be subject to the charge of the Cooperative Bank Ltd., branch Bhawanigarh, Distt. Sangrur, for a period of 1.4.16 & other charges (Less recovery received, if any)

DESCRIPTION OF THE IMMOVABLE PROPERTY

House bearing khewat no. 368/506, khasra nos. 125/2/1/0-1 kanals 8.5. marlas i.e. 255 sq. yards, purchased vide sale deed no. 3442 dated 20.2.06 bounded as : East : 52' North : 44' vacant plot, South : 44' Binder Singh, situated at Ant Bhawanigarh

25-8-2021

For The Sangrur Central Co-Operative Bank Ltd.

branch Bhawanigarh

ਵਾਰਸ਼ ਏ ਜਨਤਕ ਘੋਸ਼ਣਾ

ਇਨਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦਿਵਾਲੀਆ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ)

ਸੋਹਰਾਬ ਟੈਕਸਟਾਈਲ ਮਿਲਿਜ਼ ਲਿਮਟਿਡ ਦੇ ਨਿਵੇਸ਼ਕਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸਬੰਧਤ ਵੇਰਵੇ

1. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	ਸੋਹਰਾਬ ਟੈਕਸਟਾਈਲ ਮਿਲਿਜ਼ ਲਿਮਟਿਡ
2. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਸਥਾਪਿਤ ਹੋਣ ਦੀ ਮਿਤੀ	13.10.1986
3. ਅਧਿਕਾਰ ਜਿਸਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼-ਚੰਡੀਗੜ੍ਹ
4. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਬਨਾਮਤ ਨੰਬਰ/ਲਿਮਟਿਡ ਦੇਣਦਾਰੀ ਬਨਾਮਤ ਨੰਬਰ	U17115PB1986PLC007058
5. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ ਦਾ ਪਤਾ (ਜੇ ਕੋਈ ਹੋਵੇ)	ਨਾਭਾ ਰੋਡ, ਮਲੋਰਕੋਟਲਾ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ, ਮਲੋਰਕੋਟਲਾ, ਪੰਜਾਬ
6. ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਦਿਵਾਲੇ ਦੇ ਆਰਡਰ ਦੀ ਮਿਤੀ	06.10.2021
7. ਦਿਵਾਲੀਆਪਨ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣ ਦੀ ਲਗਭਗ ਮਿਤੀ	04.04.2022
8. ਨਾਂ, ਪਤਾ, ਈ-ਮੇਲ ਪਤਾ ਅਤੇ ਆਖਰੀ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੀਡਨਲ ਦਾ ਰਜਿਸਟਰਡ ਨੰਬਰ	ਅਸ਼ੋਕ ਮਲਿਕ IBBI/IPA-001/IP-P-01913/2019-2020/12957
9. ਜਿਵੇਂ ਬੋਰਡ ਨਾਲ ਰਜਿਸਟਰਡ ਐਂਡਰਿਜ਼ ਰਜਿਸਟਰਡ ਪ੍ਰੋਵੀਡਨਲ ਦਾ ਈਮੇਲ ਅਤੇ ਪਤਾ	ਮਕਾਨ ਨੰ. 59, ਸੈਕਟਰ 69, ਮੋਹਾਲੀ-160062, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਮੋਹਾਲੀ, ਪੰਜਾਬ-160071 E-Mail: id.malikandmalikadvocates@gmail.com
10. ਐਂਡਰਿਜ਼ ਰਜਿਸਟਰਡ ਪ੍ਰੋਵੀਡਨਲ ਦਾ ਤਾਲਮੇਲ ਲਈ ਈਮੇਲ ਅਤੇ ਪਤਾ	ਸ਼ 304, ਭੋਜੀ ਮੰਡਲ, ਪਲਾਟ ਨੰ. ਡੀ-190, ਫੇਜ਼-ਬੀ, ਸੈਕਟਰ 74, ਅਸ਼ੋਕ ਨਗਰ, ਮੋਹਾਲੀ, ਪੰਜਾਬ-160071 E-Mail: irpsohrab@gmail.com Mob. 9815199011
11. ਦਾਅਵਾ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	20.10.2021
12. ਐਂਡਰਿਜ਼ ਰਜਿਸਟਰਡ ਪ੍ਰੋਵੀਡਨਲ ਦੁਆਰਾ 21 ਸੋਕਸ਼ਨ ਦੇ ਸਬ ਸੋਕਸ਼ਨ (ਏ) ਦੇ ਕਲਾਸ (ਬੀ) ਅਧੀਨ ਦਰਸਾਈ ਗਈ ਕ੍ਰੈਡੀਟਰਜ਼ ਦੀ ਸੂਚੀ, ਜੋ ਕੋਈ ਹੋਵੇ।	ਕੋਈ ਸੂਚੀ ਨਹੀਂ
13. ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡਨਲ ਦਾ ਨਾਂ ਜਿਸ ਦੀ ਸੂਚੀ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਵਜੋਂ ਇਕ ਸੂਚੀ ਵਿਚ ਪਛਾਣ ਕੀਤੀ (ਪੁਰਖ ਸੂਚੀ ਲਈ ਹਿੱਤ ਨਾ)	N.A.
14. (ੳ) ਸਬੰਧਤ ਵਾਰਸ਼ ਅਤੇ (ਲ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਦੇ ਵੇਰਵੇ ਜੋ ਦਿੱਤੇ ਉਪਲਬਧ ਹਨ :	https://ibbi.gov.in/downloadform.html NA

ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਨੂੰ ਸੋਹਰਾਬ ਟੈਕਸਟਾਈਲ ਮਿਲਿਜ਼ ਲਿਮਟਿਡ ਦੇ ਬਿਲਾਭ ਮਿਤੀ 06.10.2021 ਨੂੰ ਕਾਰਪੋਰੇਟ ਦਿਵਾਲੀਆਪਨ ਪ੍ਰਸਤਾਵ ਕਿਰਿਆ ਦੀ ਸ਼ੁਰੂਆਤ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਹਨ।

ਸੋਹਰਾਬ ਟੈਕਸਟਾਈਲ ਮਿਲਿਜ਼ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡੀਟਰਾਂ ਨੂੰ ਮਿਤੀ 20.10.2021 ਤੱਕ ਜਾਂ ਪਹਿਲਾਂ ਐਂਡਰਿਜ਼ ਰਜਿਸਟਰਡ ਪ੍ਰੋਵੀਡਨਲ ਕੋਲ ਨੂੰ ਐਂਟਰੀ ਨੰ. 10 ਵਿਰੁੱਧ ਦਰਜ ਪਤੇ 'ਤੇ ਦਾਅਵਾ ਦਾ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਨ ਨੂੰ ਕਿਹਾ ਜਾਂਦਾ ਹੈ।

ਵਿੱਤੀ ਲੋੜਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਸਾਰੇ ਹੋਰ ਕ੍ਰੈਡੀਟਰ ਆਪਣੇ ਦਾਅਵੇ ਸਮੇਤ ਵਿਅਕਤੀ ਦਾ ਸਬੂਤ ਪੱਸਟ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕੇ ਨਾਲ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।

ਗ਼ਲਤ ਜਾਂ ਝੂਠੇ ਸਬੂਤਾਂ ਨੂੰ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਜੁਰਮਾਨਾ ਲੱਗੇਗਾ।

ਮਿਤੀ : 08.10.2021

IBBI/IPA-001/IP-P-01913/2019-2020/12956

ਸਥਾਨ : ਲੁਧਿਆਣਾ

ਅਸ਼ੋਕ ਮਲਿਕ

ਐਂਡਰਿਜ਼ ਰਜਿਸਟਰਡ ਪ੍ਰੋਵੀਡਨਲ

ReZama Spokesman Date. 9.10.21